

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 106**

**CP (IB) No. 32/Chd/Pb/2022**  
**(Admitted)**

**IN THE MATTER OF:**

**Neha Bedi**

...

**Petitioner**

**Under Section: 94, IBC 2016**

**Order delivered on 15.07.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,**  
**HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : None

**For the RP** : Ms. Divya Sharma, Advocate

**For the Indian Bank** : Mr. DP Garg, Advocate

**ORDER**

It is stated by the learned counsel for the Indian Bank that he does not want to file objections but he will argue the matter about the allegations against the conduct of the RP. It is pointed out by the learned counsel for the Indian Bank that one connected matter is pending for consideration on 22.07.2024 before this Adjudicating Authority and requested for listing the present matter on the said date. At the request of learned counsel for the Indian Bank, let the matter be listed for consideration on 22.07.2024.

Sd/-

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**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**

July 15, 2024  
Priyanka